

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).682/2026

ADITYA KUMAR KANDU

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ORS.

Respondent(s)

IA No. 162422/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 162423/2026 - EXEMPTION FROM FILING O.T.

Date : 27-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Ms. Shobha Gupta, Sr. Adv.  
Ms. M.g. Yogmaya, Adv.  
Mr. Dinesh, Adv.  
Ms. Jyoti P. Deborah, Adv.  
Mr. Bonny Mehra , AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. In view of the fact that W.P.(C) No.1854/2025, filed by the petitioner on the same cause of action, is pending before the Delhi High Court, we are not inclined to entertain the instant writ petition. The same is, accordingly, dismissed.

2. The petitioner may pursue the pending writ petition, in which he may, if so advised, implead the other State Bar Councils against whom he is said to have acquired a fresh cause of action. We also request the Delhi High Court to expedite the final disposal of the above-stated writ petition.

2. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)  
ASSISTANT REGISTRAR